## HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

## VACATION COURT (13-01-2020) NOTICE

- 1. Writ/Civil matters will be entertained only if the impugned Order is passed on or after 23.12.2019.
- 2. Writ Petitions relating to demolition, dispossession, disconnection of electricity supply, eviction etc., will only be entertained.
- 3. No writ petitions or criminal petitions filed to quash FIR/Charge Sheets and relaxation of conditions of bail/release of vehicles/modification petitions will be entertained.
- 4. Writ Petitions relating to the service matters will not be entertained.
- 5. Bail applications will be entertained only if orders refusing/dismissing the bail by the Magistrate and Sessions Judges/Additional Sessions Judges are filed along with the bail applications.
- 6. No writ petition relating to stamps and registration be entertained.
- 7. No letter/petition for withdrawal of a writ petition be entertained.

Dated: 09.01.2020.

//By order//

Vacation Officer all?